

FORM A
PUBLIC ANNOUNCEMENT

[Under regulation 6 of the Insolvency and Bankruptcy Board of India
(Insolvency Resolution Process for Corporate Persons) Regulations, 2016]

For the attention of the creditors of AKURTH CHEMICALS (OPC) PRIVATE LIMITED

	Relevant particulars	
1.	Name of the corporate debtor	AKURTH CHEMICALS (OPC) PRIVATE LIMITED
2.	Date of incorporation of corporate debtor	23RD October, 2017
3.	Authority under which corporate debtor is incorporated / registered	REGISTRAR OF COMPANIES – KANPUR (UTTAR PRADESH)
4.	Corporate identity number / limited liability identification number of corporate debtor	U24290UP2017OPC098017
5.	Address of the registered office and principal office (if any) of corporate debtor	11/5, Anand Industrial Estate Mohan Nagar Ghaziabad, UP 201007 IN
6.	Insolvency commencement date in respect of corporate debtor	03/12/2020
7.	Estimated date of closure of insolvency resolution Process	180 Days from the Date of Commencement of Insolvency Resolution Process which is 01.06.2021.
8.	Name and Registration Number of the Insolvency Professional acting as Interim Resolution Professional	TARUN MAHESHWARI IBBI/IPA-001/IP-P01927/2020-2021/13088
9.	Address and Email of the Interim Resolution Professional, as registered with the Board	511, 5 th Floor, The Business Hub, Sector-14, Kaushambi, Ghaziabad – 201010 Email: tarun2507@gmail.com
10.	Address and Email to be used for correspondence with the Interim Resolution Professional	511, 5 th Floor, The Business Hub, Sector-14, Kaushambi, Ghaziabad – 201010 Email: akurthchemicals.irp@gmail.com
11.	Last date for submission of claims	01/01/2021 (Date of Submission of Claims has been taken as 14 days from the date of Receipt of Order to IRP on 18/12/2020)
12.	Class of Creditors, if any, under clause (b) of sub-section (6A) of Section 21, ascertained by the Interim Resolution Professional	Not Applicable
13.	Name of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not Applicable
14.	(a) Relevant Forms and (b) Details of Authorised Representatives are available at:	(a) Details of relevant forms available at weblink: https://ibbi.gov.in/downloadform.html (b) Not Applicable

Notice is hereby given that the National Company Law Tribunal, Allahabad Bench has ordered the commencement of a corporate insolvency resolution process of the M/s **AKURTH**



CHEMICALS (OPC) PRIVATE LIMITED on **03rd DECEMBER, 2020** in **C.P (IB)-No. 131/ALD/2020.**

The creditors of **M/s AKURTH CHEMICALS (OPC) PRIVATE LIMITED**, are hereby called upon to submit a proof of their claims on or before **01/01/2021** to the interim resolution professional at the address mentioned against item 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proofs in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry no. 12, shall indicate its choice of authorized representative from among the three insolvency professionals listed against entry no. 13 to act as authorized representative of class (specify class) in Form CA.

Submission of false or misleading proofs of claim shall attract penalties.

Date: 21/12/2020

Place: Ghaziabad


TARUN MAHESHWARI
Interim Resolution Professional
IBBI/IPA-001/IP-P01927/2020-
2021/13088

